

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 301

IA-1182/2023 IA-1505/2021 CA-28/2021

In

IB-1075(ND)/2018

IN THE MATTER OF:

M/s. Stressed Assets Stabilization Fund

.....APPLICANT/PETITIONER

Vs

M/s. J.L. Knit (India) Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : CMA SK Bhatt, Liquidator present in person along
with CMA Kamal Deep Tyagi

For the EPFO : Mr. Digga Pathak, Mrs. Shweta Sharma, Mr. Kushagra Goyal,
Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1182/2023 IA-1505/2021 CA-28/2021:-

It is submitted by the Proxy Counsel that Mr. S.K. Bhatt, the Liquidator is held up in some other Court. Therefore, he seeks an adjournment. Learned Counsel appears for the Respondent.

List the matter on **03.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**